

Report (1976) and Accounts of the Export Credit and Guarantee Corporation Limited, Bombay and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Nineteenth Annual Report and Accounts of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ending the 31st December, 1976, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-1368/77 for (i) and (ii).]

Report (1976-77) and Accounts of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) First Annual Report and Accounts of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the period 1st January, 1976 to 31st March, 1977, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-1301/77 for (i) and (ii).]

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1977-78)

SHRI M. KADERSH AH (Tamil Nadu): Sir, I beg to lay on the Table a copy each of the following reports of the Public Accounts Committee:

(i) Twenty-third Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 197th Report (Fifth Lok Sabha) on Trade Fair and Exhibitions relating to Ministry of Commerce.

(ii) Twenty-fifth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 320th Report (Fifth Lok Sabha) on Delays in Furnishing Action Taken Notes.

(Hi) Forty-sixth Report on paragraph 48 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) on Delhi Milk Scheme relating to Ministry of Agriculture and Irrigation (Department of Agriculture).

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI V. C. KESAVA RAO (Andhra Pradesh): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(1) Eighth Report on the Ministry of Labour (Directorate General of Employment and Training)—(i) Reservation for and employment of, Scheduled Castes and Scheduled Tribes in the Directorate General of Employment and Training; and (ii) Employment and Training of Scheduled Castes and Scheduled Tribes through the agency of the Directorate General of Employment and Training.

(a) Ninth Report regarding Action Taken by Government on the recommendations contained in their Fifty-ninth Report (Fifth Lok Sabha) on the Ministry of Home Affairs—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Irwin Hospital and Department of Family Planning and Health Services, Delhi Administration.

(3) Thirteenth Report regarding Action Taken by Government on the recommendations contained in their Fifty-second Report (Fifth Lok Sabha)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Delhi Administration.

SHRIN. G. RANGA (Andhra Pradesh): Sir, now we have the Eighth Report, the Ninth Report and the Thirteenth Report placed here. What happens to the Tenth, Eleventh and Twelfth Reports?

MR. CHAIRMAN: Mr. Kesava Rao, are you in a position to tell?

SHRI V. C. KESAVA RAO: Sir, the Reports are coming one by one. Reports which have come are presented.

MR. CHAIRMAN: They have to come yet.

REPORT OF THE COMMITTEE ON PETITIONS

SHRI BRAHMANANDA PANDA (Orissa): Sir, I beg to present the Fifty-third Report of the Committee on Petitions regarding the petition of the President, Handloom Weavers' Association, Dindijul and 105 other handloom weavers of Tamil Nadu.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of the reported strike by Uttar Pradesh teachers

THE MINISTER OF EDUCATION,
श्री श्याम लाल यादव (उत्तर प्रदेश) :
मान्यवर, मैं सम्पूर्ण उत्तर प्रदेश में दो दिसम्बर, 1977 से उच्चतर माध्यमिक तथा इण्टर-मीडिएट कालेजों के हजारों अध्यापकों की हड़ताल से उत्पन्न स्थिति के समाचार की ओर शिक्षा, समाज कल्याण तथा संस्कृति मंत्री का ध्यान दिलाना चाहता हूँ।

SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, according to information furnished by the Education Department, Government of Uttar Pradesh, Aided Higher Secondary Teachers' Association gave a notice on 18th November, 1977 for ltrike call with effect from December 2, 1977 in case their demands were not met. The State Government discussed various demands with the representatives of the Association and agreed to actively consider most of them. It is understood that there are about 21 demands. Some of the main demands of the Association are as follows:—

(i) Non-Govt. Private Higher Secondary Schools should be nationalised and private management system should be abolished:

(it) Education should not be removed from the Concurrent List;

(iii) Ad hoc payment of Rs. 150/- per month be sanctioned pending decision on the National] Wage Policy; and

(iv) An Educational Service Commission should be set up.

Notwithstanding the assurance of the U.P. Government that they would consider various demands actively, the representatives of the Association took the